

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 1504 of 2019

IN THE MATTER OF:

Anubhav Anilkumar Agarwal

...Appellant

Versus

Bank of India & Anr.

...Respondents

Present:

For Appellant :

Though present not marked appearance

For Respondents :

**Mr. Siddharth Chechani, Advocate for 1st
Respondent**

**Mr. Syed Sarfraz Karim, Advocate for the
Interim Resolution Professional**

ORDER

21.01.2020 Mr. Siddharth Chechani, Advocate appears on behalf of 'Bank of India'. Mr. Syed Sarfraz Karim, Advocate appears on behalf of the 'Interim Resolution Professional'.

Learned counsel for the Appellant will serve a copy of the paper-book on each of the counsel during the course of the day. Learned counsel for the 'Interim Resolution Professional' will address the Bench on the next date of hearing.

Post this appeal 'for orders' on **24th January, 2020** on the top of the list.

In the meantime, the Appellant will hand over the assets and records of the 'Corporate Debtor' to the 'Interim Resolution Professional' failing which the interim order passed on 19th December, 2019 shall stand vacated and appeal may be dismissed for non-compliance.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

/ns/sk/